

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2720

ANSWERED ON:06.12.2000

ATROCITIES ON SCS/STS

NANDIPAKU VENKATASWAMY;PRAVEEN RASHTRAPAL;RAMDAS ATHAWALE

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the number of cases of atrocities on Scheduled Castes and Scheduled Tribes were registered during the period from April 1996 to September 2000, year-wise and State-wise;
- (b) the details of those convicted and acquitted during the above period, year-wise;
- (c) whether the Government are considering some measures to make SC/ST (Prevention of Atrocities Act) further stringent and to make State Governments more accountable for any leniency in complying with the Act;
- (d) if so, the details thereof; and
- (e) if not, reasons therefor?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

- (a)&(b) Information is being collected from States/UTs and will be laid on the Table of the House.
- (c) (d)&(e) Following steps have been taken for enforcement of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 in an effective manner.
  - (i) Under the Centrally Sponsored Scheme, Central assistance is provided to the State Governments on 50:50 basis and to Union Territory Administrations on 100% basis for measures undertaken/proposed by them for effective implementation of the Acts, which include the provision of adequate facilities including legal aid, the appointment of officers for initiating or exercising supervision over prosecution, setting up of Committees and Special Courts, conducting periodic surveys, identification of atrocity prone areas and providing relief and rehabilitation to the victims/ dependents of atrocities.
  - (ii) State Governments/UTs Administrations have been requested to accord priority to implementation and monitoring of the policies/schemes related to the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
  - (iii) State Governments, where pendency of cases, is high, have been requested to establish exclusive Special Courts for expeditious disposal of cases registered.
  - (iv) Implementation of the Act was reviewed in a meeting of the State Secretaries of Scheduled Castes Development and Social Welfare Department held in February, 2000 and the State Secretaries were requested to take necessary action for implementation of the Act.
  - (v) Chief Secretaries of States/UTs have been requested by the Secretary, Social Justice and Empowerment on 24.2.2000 for ensuring effective implementation of provisions of the Act and polices as also the delivery of services and Justice to the victims and target group.
  - (vi) Minister of State for Social Justice & Empowerment has requested the Chief Ministers of all States/UTs on 2.8.2000 to take effective steps for implementation of the Act.